

ITEM NO.5

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.23127/2018

(Arising out of impugned final judgment and order dated 07.05.2018 passed by the Gauhati High Court at Guwahati in Writ Petition (C) No.1073/2016)

ABDUL KUDDUS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln.(s) for exemption from filing c/c of the impugned judgment, exemption from filing O.T., permission to file additional documents/facts and exemption from filing O.T.)

WITH Diary No.25095/2017 (XIV)

(With appln.(s) for c/delay in filing SLP and permission to file additional documents/facts/Annexures)

Diary No.25101/2017 (XIV)

(With appln.(s) for c/delay in filing SLP and exemption from filing c/c of the impugned judgment)

S.L.P.(C) No.25052/2017 (XIV)

(With appln.(s) for exemption from filing O.T., permission to file additional documents/facts/Annexures)

S.L.P.(C) No.2512/2018 (XIV)

S.L.P.(C) No.5342/2018 (XIV)

Diary No.26459/2018 (XIV)

(With appln.(s) for c/delay in filing SLP, c/delay in refileing and permission to file additional documents/facts/Annexures)

S.L.P.(C) No.26935/2018 (XIV)

(With appln.(s) for exemption from filing O.T. and interim relief)

S.L.P.(C) No.3774/2019 (XIV)

(With appln.(s) for permission to file additional documents/facts/Annexures and exemption from filing O.T., c/delay in filing SLP and for appropriate orders/directions)

Diary No.1191/2019 (XIV)

(With appln.(s) for c/delay in filing SLP, permission to file additional documents/facts/Annexures and exemption from filing O.T.)

Diary No.4112/2019 (XIV)

(With appln.(s) for c/delay in filing SLP)

S.L.P.(C) No.4704/2019 (XIV)

(With appln.(s) for permission to file additional documents/facts/Annexures, exemption from filing c/c of the impugned judgment and exemption from filing O.T.)

Diary No.5071/2019 (XIV)

(With appln.(s) for permission to file additional documents/
facts/Annexures and exemption from filing O.T.)

S.L.P.(Cr1) No.2058/2019 (II)

(With appln.(s) for permission to file additional documents/
facts/Annexures)

S.L.P.(C) No.5367/2019 (XIV)

(With appln.(s) for permission to file additional documents/
facts/Annexures)

S.L.P.(C) No.6570/2019 (XIV)

(With appln.(s) for permission to file additional documents/
facts/Annexures)

Date : 28-03-2019 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
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Ms. Lubna Naz, Adv.
Ms. Kunika, Adv.
Ms. Lalrotluangi, Adv.

Mr. Abhishek Sarkar, Adv.
Ms. Heena Khana, Adv.
Mr. Avijit Roy, AOR

Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Anas Tanwir, Adv.
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For Respondent(s)

Mr. Tushar Mehta, SG
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Mr. Rajat Nair, Adv.
Mr. S. Deshmukh, Adv.
Mr. B. V. Balaram Das, AOR

Mr. Avijit Roy, AOR

UPON hearing the counsel the Court made the following
O R D E R

Arguments on the true meaning and purport of the paragraphs 3(2) and 8 of the Schedule to the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003, including arguments on making available an appellate forum in exercise of power under Article 142 of the Constitution, have been heard.

Order on the aforesaid aspect is reserved.

(Chetan Kumar)
A.R. - cum - P.S.

(Anand Prakash)
Court Master